

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 23
(IB)-296(PB)/2023

IN THE MATTER OF:

Nimble Credit Cooperative Society Ltd
Vs.
Bulland Realtors Private Limited

.... Petitioner/Applicant

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Nidhi Yadav, Adv. Vaidehi Gulati in IA-641/2024
Adv. Manisha Chaudhary, Adv. Mansumyer Singh,
Adv. Misbahul Haque in IA-1143/2024
For the Respondent : Adv. Milan Negi and Adv. Nikhil Jha in IA-1146/2024
For the RP : Appearance not marked

ORDER

IA-641/2024

Mr. Megha, Ld. Counsel for the RP qua Bulland Realtors Private Limited (Corporate Debtor) appeared through VC and submitted that the claim of Applicant/RP of Bulland Builtech Private Limited had already been admitted, thus the application has become infructuous.

Ms. Nidhi Yadav, Ld. Counsel for the Applicant appears through VC. Being satisfied with the stand taken on behalf of the RP of Bulland Realtors Private Limited (Corporate Debtor), the Ld. Counsel for the Applicant seeks to withdraw the IA-641/2024.

In the wake, **IA-641/2024** stands **dismissed as withdrawn.**

IA-1346/2024, IA-1347/2024 & IA-1348/2024

Ms. Megha, Ld. Counsel for the RP submitted that the RP is of the view that the claim of the Applicants in these IAs need to be admitted by condoning the delay and the RP has already filed appropriate application in this regard.

In the wake of filing of application for condonation of delay by the RP regarding the claims in the captioned applications, the present applications i.e. **IA-1346/2024, IA-1347/2024 & IA-1348/2024** stand **dismissed as infructuous**.

IA-1143/2024

As prayed by Ms. Megha, Ld. Counsel for the RP, one week's time is granted for filing the reply. List this IA-1143/2024 **on 24.04.2024**.

IA-1146/2024

As prayed by Mr. Milan Negi, Ld. Counsel for the Respondent, one week's time is granted for filing the reply.

List this IA-1146/2024 **on 24.04.2024** with the connected matters.

Sd/-
AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)
Shubham Pandya – 15.04.2024

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)